

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-645/ND/2018**

**IN THE MATTER OF:**  
**M/s. BLS Polymers Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Shreeom Wires Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 8 & 9 of IBC**

**Order delivered on 29.10.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Liquidator:**

**Ms. Nibruti Samal, Advocate.**

**For the Respondent/ Corporate-debtor**

**:**

**ORDER**

Heard the submissions made by the counsel for the official liquidator. Counsel for the Corporate-debtor is directed to make himself convenient to present before the Tribunal and arrange to provide reply to the queries raised by the official liquidator in the matter. Dasti is allowed. The preliminary report and the first quarterly report submitted by the liquidator are taken on record with just exceptions. Matter posted after four weeks to apprise, further development, if any, in the matter. Post the matter to 18.11.2019.



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)